

**THE CONSTITUTION OF BENCHES w.e.f 03.10.2023**

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter II of the Rules of High Court at Patna.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Chief Justice  Hon'ble Mr. Justice Rajiv Roy	Group-6  Group-7  Group 8  Group- 9  Group – 10  Group- 30  Group- 32(ii)  Group- 34	i) PIL matters  ii) Relating to validity of Acts, Rules & Regulations etc. of Central Government  iv) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes.  v) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing Except Excise matter  vi) Judicial Service Matter  vii) LPA  viii ) Misc Appeals (DB) (Taxation)  ix) Commercial Appellate Division Matters  x) Specially assigned matters
2.	DB-II Criminal Application Motion Bench	Hon'ble Mr. Justice Chakradhari Sharan Singh  Hon'ble Mr. Justice Nawneet Kumar Pandey	Group- 36  Group-41  Group-53  Group-55  Group-56  Group-58	i) Supreme Court Appeals  ii) Cr. Appeal (DB) and All I.As. iii)Cr. Appeal (DB) Hearing Matter  iv) Cr. W. J. C. (DB)- BCC Act Habeas Corpus  v) Death reference  vi) Govt. Appeal (DB)  vii) Original Cr. Misc.(DB)  viii) Specially Assigned matters.

3.	DB-III	<p>Hon'ble Mr. Justice Ashutosh Kumar</p> <p>Hon'ble Mr. Justice Alok Kumar Pandey</p>	<p>Group- 36</p> <p>Group-41</p> <p>Group-53</p> <p>Group-55</p> <p>Group-56</p> <p>Group-58</p>	<p>i) Supreme Court Appeals</p> <p>ii) Cr. Appeal (DB) and All I.As.</p> <p>iii)Cr. Appeal (DB) Hearing Matter</p> <p>iv) Cr. W. J. C. (DB)- BCC Act Habeas Corpus</p> <p>v) Death reference</p> <p>vi) Govt. Appeal (DB)</p> <p>vii) Original Cr. Misc.(DB)</p> <p>viii) Specially Assigned matters.</p>
4.	DB-IV	<p>Hon'ble Mr. Justice Vipul M. Pancholi</p> <p>Hon'ble Mr. Justice Chandra Shekhar Jha</p>	<p>Group- 36</p> <p>Group-41</p> <p>Group-53</p> <p>Group-55</p> <p>Group-56</p> <p>Group-58</p>	<p>i) Supreme Court Appeals</p> <p>ii) Cr. Appeal (DB) and All I.As.</p> <p>iii)Cr. Appeal (DB) Hearing Matter</p> <p>iv) Cr. W. J. C. (DB)- BCC Act Habeas Corpus</p> <p>v) Death reference</p> <p>vi) Govt. Appeal (DB)</p> <p>vii) Original Cr. Misc.(DB)</p> <p>viii) Specially Assigned matters.</p>
5.	DB-V Civil Application Motion Bench	<p>Hon'ble Mr. Justice P. B. Bajanthri</p> <p>Hon'ble Mr. Justice Arun Kumar Jha</p>	<p>Group -4</p> <p>Group-6</p> <p>Group-9</p> <p>Group-11</p> <p>Group -16</p> <p>Group - 23</p> <p>Group-30</p> <p>Group-31</p> <p>Group- 32</p> <p>Group- 33</p>	<p>i) Civil Review (DB) other than Tied up</p> <p>ii) Assigned PIL Matters</p> <p>iii) Only Excise matter</p> <p>iv) CAT Matters - Writ &amp; Appeals</p> <p>v) Trade &amp; Commerce (Works Contract - Tender and Blacklisting Matters)</p> <p>vi) Company Appeals (DB)</p> <p>vii) Assigned LPA</p> <p>viii) Matrimonial Reference</p> <p>ix) Misc. Appeal(DB) Except Taxation</p> <p>x) MJC (DB) All Matters Except Tied Up</p> <p>xi) Specially Assigned Matters</p>

6.	DB-VI	Hon'ble Mr. Justice Sudhir Singh  Hon'ble Mr. Justice Chandra Prakash Singh	Group- 36 Group-41 Group-53 Group-55 Group-56 Group-58	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All I.As. iii)Cr. Appeal (DB) Hearing Matter iv) Cr. W. J. C. (DB)- BCC Act Habeas Corpus v) Death reference vi) Govt. Appeal (DB) vii) Original Cr. Misc.(DB) viii) Specially Assigned matters.
7.	Special Bench (Friday)	Hon'ble the Chief Justice	Group- 35	i) Request case ii) Specially assigned matters
8.	Special Bench (Friday)	Hon'ble Mr. Justice Chakradhari Sharan Singh		i) Tied up case ii) Specially assigned matters
9.	Special Bench (Friday)	Hon'ble Mr. Justice P. B. Bajanthri	Group- 13	i) Service Matter other than education service - Hearing Matters ii) Specially assigned matters iii) Tied up matters
<b>Civil Benches</b>				
10.	SB-I Civil	Hon'ble Mr. Justice Madhuresh Prasad	Group -13 Group 4	i) Service Matter other than education service – from 2021-2023 ii) Civil Review iii) Specially Assigned Matter iv) Tied up matters
11.	SB-II Civil	Hon'ble Mr. Justice Mohit Kumar Shah	Group 13 Group-22	i)Service Matter other than education service – Year upto 2017 ii) Other Misc. iii) Specially Assigned iv) Tied up matters
12.	SB-III Civil	Hon'ble Mr. Justice Anil Kumar Sinha	Group 12 Group 14	i)Education matter ii) Education Service Matter -from 2019-2023 iii) Specially assigned matter iv)Tied up matters
13.	SB-IV Civil	Hon'ble Mr. Justice Prabhat Kumar Singh	Group -17	i) Land Related ii) Specially Assigned Matter iii) Tied up matters

14.	SB-V CIVIL	Hon'ble Mr. Justice Partha Sarthy	Group 14 Group-58	i) Education Service Matter -upto 2018 ii) Or. Cr. Misc. (SJ) iii) Specially assigned matter iv)Tied up matters
15.	SB-VI CIVIL	Hon'ble Mr. Justice A. Abhishek Reddy	Group -16 Group-20 Group-36	i) Trade & Commerce other than Work Contract-Tender & Black Listing ii) Industrial Disputes iii)Supreme Court Appeal iv) Specially Assigned Matter v) Tied-up matters
16.	SB- VII Civil	Hon'ble Mr. Justice Sandeep Kumar	Group- 1 Group- 2 Group- 3 Group-31 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v) Test Case vi) Test Suit vii) Title Suit viii) Specially assigned matter ix)Tied up matters
17.	SB- VIII Civil	Hon'ble Mr. Justice Purnendu Singh	Group 15 Group-19	i)Retirement Benefit Matter ii) Election Matters iii)Specially Assigned Matters iv)Tied up matters
18.	SB-IX Civil	Hon'ble Mr. Justice Harish Kumar	Group 18 Group 21 Group 33	i)Panchayat, Local Self Governance etc. ii) Environment Related iii)MJC- All Matters except tied up iv) Specially Assigned Matter v)Tied up matters
19.	SB-X Civil	Hon'ble Mr. Justice Sunil Dutta Mishra	Group-37 Group-5	i) Second Appeal ii) Civil Revision iii) Specially assigned matter iv)Tied up matters
20.	SB-XI Civil	Hon'ble Mr. Justice Khatim Reza	Group -29 Group -32 Group -34	i) First Appeal ii) Misc. Appeal (SJ) iii) Compensation Appeal iv)Specially assigned matter v)Tied up matters

21.	SB-XII Civil	Hon'ble Mr. Justice Dr. Anshuman	Group 13 Group-24, 25, 26, 27	i) Service Matter other than education service – from 2018 to 2020 ii) Company Matters iii) Original C. Misc. (Company Matters) iv) Specially Assigned Matters v) Tied up matters
<b>Criminal Benches</b>				
22.	SB- I Criminal	Hon'ble Mr. Justice Arvind Srivastava	Group-42, 43 & 44 Group-43 Group-57 Group-59	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) ii) Criminal Appeal under J.J.Act iii) Govt. Appeal(SJ) iv) SLA v) Specially Assigned matter vi) Tied up matters
23.	SB- II Criminal	Hon'ble Mr. Justice Rajeev Ranjan Prasad	Group 52 Group 54 Group 49	i) Criminal Revision ii) Criminal Writ iii) Cr. Misc. Transfer iv) Specially Assigned matter v) Tied up matters
24.	SB- III Criminal	Hon'ble Mr. Justice Anjani Kumar Sharan	Group-46 Group-46	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Cancellation of Bail iv) Specially assigned matter v) Tied up matters
25.	SB-IV Criminal	Hon'ble Mr. Justice Sunil Kumar Panwar	Group-46	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii) Specially assigned matter iv) Tied up matters
26.	SB- V Criminal	Hon'ble Mr. Justice Satyavrat Verma	Group 45	i) Quashing- from (2017 to 2023) ii) Specially Assigned Matter iii) Tied up matters
27.	SB- VI Criminal	Hon'ble Mr. Justice Rajesh Kumar Verma	Group-46 Group- 47 Group- 48	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v) Specially assigned matter vi) Tied up matters

28.	SB- VII Criminal	Hon'ble Mr. Justice Shailendra Singh	Group-42, 43 & 44 Group-43 Group-57 Group-59	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) ii) Criminal Appeal under J.J.Act iii) Govt. Appeal(SJ) iv)SLA v) Specially Assigned matter
29.	SB- VIII Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group 45	i)Quashing- upto 2016 ii)Specially Assigned Matter iii)Tied up matters

**Note :— 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.**

**2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.**

**3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Friday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned (w.e.f. 23.08.2023).**

**4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.**

**5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.**